

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-303(PB)/2024**

**IN THE MATTER OF:**

Gaurav Kansal

.... Petitioner

Vs

Super City Developers Private Limited

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Financial Creditor : Mr. Pranav Gupta, Adv.

**ORDER**

Ld. Counsel Mr. Pranav Gupta appeared through VC on behalf of the Financial Creditor. In compliance of our earlier order dated 10.06.2024, Ld. Counsel has not filed the information of default with NeSL. He is directed to file the same before the next date of hearing.

Due to poor internet connectivity, we are unable to hear the Ld. Counsel properly.

At request, list the matter for a physical hearing on **20.08.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

10.07.2024  
Vinod Arora